

THE MANIPUR PANCHAYATI RAJ (NINTH AMENDMENT) ACT, 2026

(As introduced in the Manipur Legislative Assembly on)

**THE MANIPUR PANCHAYATI RAJ (NINTH AMENDMENT)
ACT, 2026**

A

BILL

to further amend the Manipur Panchayati Raj Act, 1994 (Act No. 26 of 1994).

BE it enacted by the Legislature of the State of Manipur in the Seventy-seventh Year of the Republic of India as follows:

- | | |
|---|---------------------------------------|
| <p>1. (1) This Act may be called the Manipur Panchayati Raj (Ninth Amendment) Act, 2026.</p> <p>(2) It shall come into force from the date of its publication in the Official Gazette.</p> | <p>Short title, and commencement.</p> |
| <p>2. In section 22 of the Manipur Panchayati Raj Act, 1994 (hereinafter referred to as the Principal Act), in sub-section (3), for the word “continue”, the word “cease” shall be substituted.</p> | <p>Amendment of section 22.</p> |
| <p>3. In section 79 of the principal Act, in sub-sections (1) and (2), after the words “Gram Panchayat”, the words and figure “or Panchayat Samiti, as the case may be,” shall be inserted.</p> | <p>Amendment of section 79.</p> |
| <p>4. In section 97 of the Principal Act, between the words “Zilla Parishad” and “and Gram Panchayats”, wherever they occur, the words and figure “, Panchayat Samiti” shall be inserted.</p> | <p>Amendment of section 97.</p> |
| <p>5. In section 101 of the Principal Act,-</p> <p>(1) in sub-section(1), between the words “Gram Panchayat” and “or Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted.</p> <p>(2) in clause (c), for the figures “117” and “110”, the figures “136” and “129” shall be substituted respectively and for the words and figures “the</p> | <p>Amendment of section 101.</p> |

Code of Criminal Procedure, 1973”, the words and figures “Bharatiya Nagarik Suraksha Samhita, 2023 (No.46 of 2023)” shall be substituted.

(3) in clause (g), in the explanation, (i) between the words “Gram Panchayat” and “or Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted and (ii) between the words “Gram Panchayat” and “or an Adhyaksha or the Up-Adyaksha ”, the words “or a Pramukh or the Up-Pramukh of the Panchayat Samiti” shall be inserted.

(4) in clauses (h), (i) and (j) between the words “Gram Panchayat” and “or Zilla Parishad”, the words “or Panchayat Samiti” shall be inserted.

Amendment of section 105. **6.** In section 105 of the Principal Act, in sub-section (2), after clause (ac), the following clauses shall be inserted, namely:-

(ad) the superintendence and control of the affairs of Panchayat Samiti by the Executive Officer referred to in clause (c) and (e) of sub-section (1) of section 138;

(ae) the limits of fine to be imposed by Panchayat Samiti under sub-section (2) of section 79 and the manner of publication of bye-laws of Gram Panchayat under sub-section (4) of the said section;

(af) the manner for appointment of member of Finance Commission referred to in sub-section (3) of section 97;

(ag) the manner of election of members of Panchayat Samiti under section 112;

(ah) the manner for filling up the casual vacancy in Panchayat Samiti referred to in section 113;

(ai) the rotation of reserved seats in constituencies of Panchayat Samiti under sub-section (1), (2) and (3) of section 114;

(aj) the manner or reservation of seats of Pramukh and Up-Pramukh of Panchayat Samiti referred to in sub-section (2) of section 116;

(ak) salary and allowances of Pramukh and Up-Pramukh and sitting fee and other allowances to the members of Panchayat Samiti under section 117;

(al) powers, functions and duties of Pramukh and Up-Pramukh referred to in section 118;

(am) the authority competent to receive and accept the resignation of Pramukh and Up-Pramukh under sub-section (2) of section 119;

(an) the additional duties to be performed by the Committees under sub-section (7) of section 128;

(ao) the maximum rate of taxes to be levied by a Panchayat Samiti;

(ap) preparation and approval of budget for Panchayat Samiti under Section 134;

(aq) maintenance of accounts of Panchayat Samiti and their audit referred to in Section 135 and 136;

(ar) the terms and conditions for appointment of Executive Officer, Block Development Officer and other staff members under section 137; and

(as) any other matter which is to be, or may be, prescribed, or in respect of which provision is to be made by rules.

7. In section 107 of the Principal Act, -

Amendment
of section
107.

(i) in between the words “Adhyaksha or Up-Adhyaksha of the Zilla Parishad” and “and every Member, Pradhan or Up-Pradhan of a Gram Panchayat” the words and figures “and every Member, Pramukh or Up-Pramukh of the Panchayat Samiti” shall be inserted.

(ii) in between the words and figures “Member/Adhyaksha/Up-Adhyaksha/” and “Pradhan/Up-Pradhan” the words and figures “Pramukh/Up-Pramukh/” shall be inserted.

STATEMENT OF OBJECTS AND REASONS

1. The Hon'ble High Court of Manipur in its judgement and order dated 29th August, 2025 passed in W.P. (C) No.524 of 2025 has deleted the word "continue" introduced by the Manipur Panchayati Raj (Amendment) Act, 1996 to section 22 (3) and the original word "cease" as contained in the Manipur Panchayati Raj, Act 1994 has been retained in Section 22 (3) of the Act, 1994.
2. Manipur Panchayati Raj (Eight) Amendment Act, 2023 was notified in the Official gazette on 23rd February, 2023 thereby inserting Panchayat Samiti and making 3 (three) tier system of Panchayat Raj Institutions.
3. The State Cabinet in its sitting held on 7th May, 2026 has decided to hold the 6th General Panchayat Election on the basis of 3 (three) tier systems of Panchayati Raj Institutions. Therefore, it is necessary to amend the Manipur Panchayati Raj Act, 1994 for enabling to make rules in regard to Manipur Panchayati Raj (Eight Amendment) Act, 2023.

Hence this Bill.

Imphal:

Date: 2026

(Nemcha Kipgen)
Deputy Chief Minister (RD&PR,
Manipur.

FINANCIAL MEMORANDUM

There will be no financial involvement which shall be charged from the Consolidated Fund of the State.